DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.12/81 SCHEDULED ON 12.11.2014.

The Meeting No. 12/81 of Norms Committee-II for the year 2014-15 scheduled to be held on 12.11.2014, was actually held on 27.11.2014 at 03:30 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri S.K. Bhatnagar, Deputy I.A.	MOS
3	Shri Kanwalinder Singh Sodhi, Assistant Director	MSME
4	Shri Haradhan Das, FTDO	DGFT

1	**Case No.:13/16/81-ALC2/2011**	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:30.12.2014
	Decision : NC noted that Deficiency letter was issued on 21.07.2014 by DIT to the firm. A reminder has also sent to the firm on 03.11.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

2	**Case No.:11/5/81-ALC2/2012**	Party Name: PRECISION ELECTRONICS LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:30.12.2014
	Decision : NC noted that Deficiency letter was issued on 09.06.2014 by DIT to the firm. A reminder has also sent to the firm on 31.10.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

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3	**Case No.:2/12/81-ALC2/2014**	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00403/AM15/	RLA File :02/24/040/00012/AM13/	Lic.No/Date:0210176895 25.04.2012	Defer Date: 30.12.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/3 dated 27.11.2014 as under:- 1. Specific Flat Rolled Products (export item) with their respective quantities to be manufactured from Aluminium Coil/sheet (Import item). 2. Details of manufacturing process with wastage claimed at each stage. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

4	**Case No.:6/16/81-ALC2/2012**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 30.12.2014
	Decision : NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. The case stands deferred to 30.12.2014.			

5	**Case No.:1/22/81-ALC2/2012**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:30.12.2014
	Decision : NC noted that Deficiency letter was issued on 12.08.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The firm vide it's reply dated 12.08.14 has confirmed that it is a physical exports project of PPC, Greece. The case stands deferred to 30.12.2014.			

6	**Case No.:7/25/81-ALC2/2012**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at MOEF. Hence NC decided to send a reminder to MOEF. The case stands deferred to 30.12.2014.			

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	Case No.:23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
7	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:30.12.2014
	Decision : NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The case stands deferred to 30.12.2014.			

	Case No.:34/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
8	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date:30.12.2014
	Decision : NC observed that case is under examination at MOEF. Hence NC decided to send a reminder to MOEF. The case stands deferred to 30.12.2014.			

	Case No.:5/5/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date:30.12.2014
9	**Decision :** NC observed that the application of this case was earlier sent to DIPP.As the case pertains to DHI, NC decided to send the application to DHI for examination and comments. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
10	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:30.12.2014
	Decision : NC observed that case is under examination at MOEF. Hence NC decided to send a reminder to MOEF. The case stands deferred to 30.12.2014.			

	Case No.:14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
11	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date:30.12.2014
	Decision : NC decided that CLA Vide Letter No. 05/23/040/62/AM14/ZALC-1 dated 17.04.2014 at Sl. No. 1 informed that this AA was issued on repeat basis. However, NC noted that the file no. earmarked for another AA No. 0510347195 dated 22.02.2013. NC, therefore decide to issue a letter to CLA seeking clarification on this. The case stands deferred to 30.12.2014.			

12	**Case No.:37/3/81-**	Party Name:RADIALL	Meet No/Date:12/81-	**Status:**

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	ALC2/2014	INDIA PRIVATE LIMITED,	ALC2/2014 12.11.2014	**Deferred**
	HQ File :01/81/050/00134/AM15/	RLA File :07/24/040/00541/AM13/	Lic.No/Date:0710095951 17.06.2013	Defer Date:30.12.2014
	Decision : NC observed that case is under examination at DIT. Hence NC decided to send a reminder to DIT. The case stands deferred to 30.12.2014.			

13	**Case No.:2/3/81-ALC2/2014**	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00099/AM15/	RLA File :03/94/040/00225/AM14/	Lic.No/Date:0310741017 10.07.2013	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 24/10/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

14	**Case No.:38/6/81-ALC2/2014**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00192/AM15/	RLA File :03/95/040/00835/AM13/	Lic.No/Date:0310741710 16.07.2013	Defer Date:30.12.2014
	Decision : NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The case stands deferred to 30.12.2014.			

15	**Case No.:31/15/81-ALC2/2013**	Party Name: DIANA METALS	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00246/AM14/	RLA File :04/24/040/00076/AM14/	Lic.No/Date:0410148198 23.07.2013	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The case stands deferred to 30.12.2014.			

16	**Case No.:23/15/81-ALC2/2013**	Party Name: MET TRADE (INDIA) LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date:30.12.2014
	Decision : NC observed that case is under examination at MOEF. Hence NC decided to send a			

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	reminder to MOEF. The case stands deferred to 30.12.2014.

17	**Case No.:29/3/81-ALC2/2014**	Party Name:LEONI CABLE SOLUTIONS (INDIA) PVT.LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00126/AM15/	RLA File :31/83/040/00080/AM14/	Lic.No/Date:3110060000 22.08.2013	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

18	**Case No.:82/15/81-ALC2/2013**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00297/AM14/	RLA File :03/95/040/00011/AM14/	Lic.No/Date:0310746958 26.08.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/18 dated 27 /11/2014 as under:- 1. Sizes, Quantities and Net weight of cables at export products at Sl. No. 1 to 4 may be specified as per enclosed Annexure. 2. "UOM" of import items at Sl. No. 1 to 3 & 5 to 8 may be corrected as Kgs. 3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under: (i) For export products at Sl. No. 1(1) to 1(3), 1(7), 1(8), 2(1) to 2(4), 2(8), 2(9), 2(11), 3(2) to 3(5), 4(3) to 4(8), 4(10) & 4(11), as 1.01 Kgs./Kg. content in the Export products. (ii) For export products at Sl. No. 1(4) to 1(6), 1(9), 2(5) to 2(7), 4(1) & 4(9) as per Engineering Table. 4. (iii) For export products at Sl. No. 1(10), 1(11), 2(10), 3(1) & 4(2) as per Engineering Table. 5. 4. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 4 5. Quantity of import item at Sl.No. 3 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1, 3 & 4. 6. Quantity of import item at Sl.No.4 i.e. Glass Mica Tape (Cable grade) may be allowed as 1.02 Sq.Mtrs./ Sq.mtrs. content in the Export products at Sl. No. 1 & 3. 7. Quantity of import item at Sl.No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 2. 8. Quantity of import item at Sl.No. 6 i.e. Plasticizer (DOP) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 2. 9. Quantity of import item at Sl.No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1(9), 1(10), 1(11), 2(10), 2(11), 3 & 4 . 10. Quantity of import item at Sl. No. 8 i.e. HDPE Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 . 11. Quantity of import item at Sl.No. 9 i.e. Water Swellable Tape may be allowed as 1.01			

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	Sq.Mtrs./ Sq.Mtr content in the Export products at Sl. No. 1 . Firm has confirmed that the above AA has been obtained for physical export. RA may take suitable consequential action accordingly.

19	**Case No.:81/15/81-ALC2/2013**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00296/AM14/	RLA File :03/95/040/00424/AM14/	Lic.No/Date:0310747065 27.08.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/19 dated 27 /11/2014 as under:- 1. Sizes, Quantities and Net weight of cables at export products at Sl. No. 1 to 11 may be specified as per enclosed Annexure. 2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under: (i) For export products at Sl. No. 1(1), 1(8), 1(20),2(9), 2(10), 2(12), 2(13),2(15), 2(16), 2(18), 2(19), 2(20), 2(21), 11(1), 11(2), 11(3) & 11(4) as per Engineering Table. 4. (ii) For export products at Sl. No.1(2), 1(4),1(11),1(12), 1(14), 1(19) & 1(21) as applied for i.e. 12144.24 Kgs./Km, 9497.2 Kgs./Km, 9497.2 Kgs./Km, 12144.24 Kgs./Km, 9497.2 Kgs./Km, 156.56 Kgs./Km & 594.904 Kgs./Km respectively. (iii) For export products at Sl. No. 1(3), 1(5), 1(6), 1(7), 1(10), 1(13), 1(15), 1(16), 1(17), 1(18), 1(26), 2(1) to 2(6), 2(11), 2(17), 2(22) to 2(26), 3, 4, 9(2), 10 & 11(7) as per Engineering Table. 5. (iv) For export products at Sl. No. 1(24) ,1(25), 2(8), 5, 6, 7, 8 & 9(1), as 1.01 Kgs./Kg. content in the Export products. (v) For export products at Sl. No. 2(7) & 2(14) as applied for i.e. 7570.2 Kgs./Km & 156.56 Kgs./Km respectively. (vi) For export products at Sl. No. 11(5) & 11(6) as applied for i.e. 594.904 Kgs./Km & 7570.2 Kgs./Km respectively. 3. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 11 4. Quantity of import item at Sl.No. 3 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1, 5, 7 & 9. 5. Quantity of import item at Sl.No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 2, 3, 4, 6, 8,10 & 11. 6. Quantity of import item at Sl.No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 2, 3, 4, 6, 8,10 & 11. 7. Quantity of import item at Sl.No. 6 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1,2,4 to 9 & 11 . 8. Quantity of import item at Sl. No. 7 i.e. Aluminium Ingot may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 3 & 10 . 9. Quantity of import item at Sl.No.8 i.e. Glass Mica Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./ Sq.mtrs. content in the Export products at Sl. No. 7. Firm has confirmed that the above AA has been obtained for physical export. RA may take suitable consequential action accordingly.			

20	**Case No.:52/15/81-**	Party Name:INDIAN	Meet No/Date:12/81-	**Status:**

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ALC2/2013		TECHNOMETAL COMPANY LIMITED	ALC2/2014 12.11.2014	**Approved**
HQ File :01/81/050/00267/AM14/		RLA File :05/23/040/00220/AM14/	Lic.No/Date:0510363889 29.08.2013	

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2013-TW dated 24.09.2014 as under:-

Sl. No.	Item of Export	Qty	Item of Import	Qty
1.	Ferro Molybdenum(Molybdenum 60-70%)	35MT	Unroasted molybdenum concentrates(MoS2)	40.01 MT
			Ferro Silicon(Silicon 75-85%).	12.66MT
			Aluminium Scrap	4.69MT

RA may take suitable consequential action accordingly.

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Case No.:58/15/81-ALC2/2013		Party Name:SALZER ELECTRONICS LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
HQ File :01/81/050/00273/AM14/		RLA File :32/24/040/00007/AM14/	Lic.No/Date:3210066905 05.09.2013	Defer Date:30.12.2014

Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. The case stands deferred to 30.12.2014.

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Case No.:41/15/81-ALC2/2013		Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
HQ File :01/81/050/00256/AM14/		RLA File :05/24/040/00197/AM14/	Lic.No/Date:0510365038 09.09.2013	

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(70)/2013/TSW(B)/2 dated 08.10.2014 as under:-

Sl. No	Export Product	Net wt./piece of EP	Import items	Quantity recommended/piece of EP
1	Muffler 29385/0155-3539	1.90Kg.	Non-alloy aluminised steel coil.	1.91kg with 26% wastage.
2	Silencer, Exhaust; AO30MO65	5.46kg.	i. Non-alloy aluminised steel coil. ii. Cold rolled stainless steel coil	4.10kg with 7% wastage. 0.86kg with 30% wastage.
3	Muffler Exhaust 24108/0155-3435-02	2.85 kg.	Non-alloy aluminised steel coil.	2.44kg with 3.9% wastage.
4	Muffler 155-4661	6.90kg	Non-alloy aluminised steel coil.	5.70kg with 7% wastage.
5	Silencer, Exhaust; AO34F778	6.80kg	i. Non-alloy aluminised	6kg with 7% wastage.

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			ii. steel coil. Oxidation catalyst	Component net to net basis.

Firm vide e-mail dated 18.09.2014 has confirmed that the above mentioned AA has been obtained for physical exports.
RA may take suitable consequential action accordingly.

23	**Case No.:2/24/81-ALC2/2013**	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00390/AM14/	RLA File :04/24/040/00126/AM14/	Lic.No/Date:0410149957 17.09.2013	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/113/2014-TSW/32 dated 24 /09/2014 as under:-

1. Words 'containing 25 MT of Copper" may be suffixed with the description of export item.
2. Words "EC Grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 25 MT on net to net basis as claimed by the firm

Firm vide its E-mail dated 26/11/2014 has informed that the above AA is obtained for physical export. RA may take suitable consequential action accordingly.

24	**Case No.:1/15/81-ALC2/2013**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Rejected**
	HQ File :01/81/050/00216/AM14/	RLA File :03/94/040/00985/AM13/	Lic.No/Date:0310750038 18.09.2013	

Decision: NC noted that firm has not replied to D/L dated 4/6/2014 reminder dated 12/08/2014 and final reminder dated 28/10/2014. Since no reply was received form firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

25	**Case No.:27/6/81-ALC2/2014**	Party Name:TECHNOMAK PROJECT INDIA PVT LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00181/AM15/	RLA File :04/24/040/00133/AM14/	Lic.No/Date:0410149963 18.09.2013	Defer Date:30.12.2014

Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/102014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per

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	cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.

26	**Case No.:15/24/81-ALC2/2013**	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014		**Status: Rejected**
	HQ File :01/81/050/00403/AM14/	RLA File :02/24/040/00088/AM14/	Lic.No/Date:0210194651 23.09.2013		
	Decision : NC noted that firm has not replied to D/L dated 04/06/2014 reminder dated 12/08/2014 and final reminder dated 24/10/2014. Since no reply was received form firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.				

27	**Case No.:24/24/81-ALC2/2013**	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014		**Status: Deferred**
	HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013		Defer Date:30.12.2014
	Decision : NC observed that case is under examination at MOEF. Hence NC decided to send a reminder to MOEF. The case stands deferred to 30.12.2014.				

28	**Case No.:43/24/81-ALC2/2013**	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014		**Status: Deferred**
	HQ File :01/81/050/00431/AM14/	RLA File :03/95/040/00597/AM14/	Lic.No/Date:0310755802 28.10.2013		Defer Date:30.12.2014
	Decision: NC noted that the comments of DIPP vide U.O. 12/113/2013-TSW/40 dated 24.09.2014 has been received. Firm vide its E-mail dated 13/08/2014 has informed that (i) supply under this AA is to Petroleum Exploration Project of IOCL. Therefore the committee decided to request the firm to provide a certificate from DG, Hydrocarbon stating that the item covered under the subject authorisation for the IOCL project (ii) It is also decided to forward the copy of Application and reply to EPCG Division for comments that invalidation letter No.0559002411 dated 14.10.2013 was issued for supply of Steel pipes etc. as per condition sheet whereas the IOCL has obtained EPCG authorisation for export of Petroleum products viz. HDPE, LLDPE, PP, ATF etc. EPCG division requested to provide comments. (iii) Further, RA, Mumbai is requested to confirm whether NC can ratify this case in view of RA's Email dated 22.08.2014. NC decided to send a reminder to firm and RA to expedite reply. The case stands deferred to 30.12.2014.				

29	**Case No.:61/24/81-ALC2/2013**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014		**Status: Approved**
	HQ File :01/81/050/00449/AM14/	RLA File :03/95/040/00582/AM14/	Lic.No/Date:0310757014 06.11.2013		
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O.				

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Government of India, New Delhi

No. 12/150/2014-TSW/29 dated 27.11.2014 as under:-

1. Sizes, Quantities and Net weight of cables at export products at Sl. No. 1 to 6 may be specified as per enclosed Annexure.
2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:

(i) For export products at Sl. No. 1 , 2, 4, 5 & 6, as 1.01 Kgs./Kg. content in the Export products.

(ii) For export products at Sl. No. 3, as per Engineering Table. 5.

3. Quantity of import item at Sl.No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 5
4. Quantity of import item at Sl.No. 3 i.e. COGEGUM Compound may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 & 4.
5. Quantity of import item at Sl.No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 2, 3, 5 & 6.
6. Quantity of import item at Sl.No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 2, 3, 5 & 6.
7. Quantity of import item at Sl.No.6 i.e. Glass Mica Tape(Cable grade) may be allowed as 1.02 Kg./ Kg. content in the Export products at Sl. No. 1 & 4.
8. Quantity of import item at Sl. No. 7 i.e. HDPE Compound may be allowed as 1.05 Kgs./kg content in the Export product at Sl. No. 1& 2.
9. Quantity of import item at Sl.No. 8 i.e. Water Swellable Tape may be allowed as 1.01 Sq.Mtrs./ Sq.Mtr content in the Export products at Sl. No. 1 & 2..
10. Quantity of import item at Sl.No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs./kg content in the Export products at Sl. No. 1(1), 1(3), 1(10),1(11), 1(12), 1(15), 1(16), 1(26), 2(1), 2(7), 2(10), 3, 4 & 6 .
11. Quantity of import item at Sl. No. 10 i.e. Aluminium Ingot may be allowed as 1.01 kgs/kg content in the Export product at Sl. No. 5 .

Firm has confirmed that the above AA has been obtained for physical export.

RA may take suitable consequential action accordingly.

30	**Case No.:17/3/81-ALC2/2014**	Party Name:KALYANI TECHNOFORGE LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00114/AM15/	RLA File :31/83/040/00148/AM14/	Lic.No/Date:3110061030 07.11.2013	Defer Date:30.12.2014
	Decision : NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. The case stands deferred to 30.12.2014.			

31	**Case No.:45/24/81-ALC2/2013**	Party Name:BARTEC INDIA (P) LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00433/AM14/	RLA File :05/23/040/00309/AM14/	Lic.No/Date:0510370995 13.11.2013	Defer Date:30.12.2014

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Decision: Firm has informed that the above AA is obtained for deemed export, supply of goods to IOCL petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the Notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decide to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The case stands deferred to 30.12.2014.

	Case No.:69/24/81-ALC2/2013	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00457/AM14/	RLA File :05/24/040/00291/AM14/	Lic.No/Date:0510371075 14.11.2013	

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Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(44)/2014-TSW(B) dated 17.10.2014 as under:-

Sl. No.	Export Product	Net wt./set of EP	Import Items	Quantity recommended/set of EP
1.	Rail Turnout "STD 54EI-140-1:7 R/L (CB) ; 1435:1:20	8489kg.	**1-2** Flat bottom rail 54EI R260 of relevant length. **3**. Guard rail 33CI R260 of relevant length. **4-5**. Switch blade blank RH/LH. **6-25.** Component	4139 kg. with 5% wastage. 220kg. with 1% wastage. 1470kg. with 1% wastage. Net to net basis as per GN-4.
2	Rail Turnout "STD 54EI-140-1:6 R/L (CB) ; 1435:1:20	8422kg.	**26-27.**Flat bottom rail 54EI R260 of relevant length. **28.** Guard rail 33CI R260 of relevant length. **29-30.** Switch blade blank RH/LH. **31-48.** Component	4136 kg. with 5% wastage. 218kg. with nil wastage. 1454kg. with nil wastage. Net to net basis as per GN-4.

RA may take suitable consequential action accordingly.

33	**Case No.:70/24/81-ALC2/2013**	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510371077	Defer

Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

:01/81/050/00458/AM14/	:05/24/040/00296/AM14/	14.11.2013	Date:30.12.2014

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(44)/2014/TSW(B) dated 23/05/2014 as under:-
"It is observed that firm has claimed 20% wastage on Imported raw material without giving any justification/ calculation. The firm may, therefore, be requested to justify the requirement and furnish information as per Sl. No. 2, 3&11 of SDL."
Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 30.12.2014.

34	**Case No.:73/24/81-ALC2/2013**	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date:30.12.2014

Decision: NC noted that Deficiency letter was issued on 24/102014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.

35	**Case No.:60/24/81-ALC2/2013**	Party Name:MILEEN ENGINEERS	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00448/AM14/	RLA File :03/95/040/00656/AM14/	Lic.No/Date:0310758104 18.11.2013	Defer Date:30.12.2014

Decision : NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. NC decided to send a reminder to firm and RA to expedite comments. The case stands deferred to 30.12.2014.

36	**Case No.:9/24/81-ALC2/2013**	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00397/AM14/	RLA File :11/24/040/00001/AM14/	Lic.No/Date:1110027781 21.11.2013	Defer Date:30.12.2014

Decision : NC noted that Deficiency letter was issued on 19.5.2014 by DOT to the firm. A reminder has also sent to the firm on 09.09.2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG

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	licence. The case stands deferred to 30.12.2014.			

	Case No.:32/24/81-ALC2/2013	Party Name:WILLIAMS CONTROLS INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
37	HQ File :01/81/050/00420/AM14/	RLA File :31/82/040/00186/AM14/	Lic.No/Date:3110061138 22.11.2013	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at DIT. Hence NC decided to send a reminder to DIT. The case stands deferred to 30.12.2014.			

	Case No.:26/3/81-ALC2/2014	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00123/AM15/	RLA File :03/94/040/00737/AM14/	Lic.No/Date:0310759039 25.11.2013	Defer Date:30.12.2014
38	**Decision :** NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

	Case No.:16/24/81-ALC2/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
39	HQ File :01/81/050/00404/AM14/	RLA File :08/24/040/00364/AM14/	Lic.No/Date:0810126642 26.11.2013	Defer Date:30.12.2014
	Decision: NC noted that the comments of DIPP vide U.O. 7/323/2013-TSW/174 dated 19/08/2014 have been received. However, reply of the firm whether it is a case of physical export/ Deemed export is also awaited. NC decided to send a reminder to furnish reply on physical export/ Deemed export. The case stands deferred to 30.12.2014.			

	Case No.:28/3/81-ALC2/2014	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00125/AM15/	RLA File :02/24/040/00138/AM14/	Lic.No/Date:0210196856 26.11.2013	Defer Date:30.12.2014
40	**Decision:** NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number			

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	and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

	Case No.:35/3/81-ALC2/2014	Party Name: TANISHKA INTERNATIONAL,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
41	HQ File :01/81/050/00132/AM15/	RLA File :03/95/040/00548/AM14/	Lic.No/Date:0310759186 26.11.2013	Defer Date:30.12.2014
	Decision: NC noted that the comments of MSME vide U.O. 30(91)/14-ME dated 04/08/2014 have been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 30.12.2014.			

	Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
42	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at DOT. Hence NC decided to send a reminder to DOT. The case stands deferred to 30.12.2014.			

	Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
43	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at DOT. Hence NC decided to send a reminder to DOT. The case stands deferred to 30.12.2014.			

	Case No.:54/24/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
44	HQ File :01/81/050/00442/AM14/	RLA File :13/24/040/00037/AM14/	Lic.No/Date:1310045247 03.12.2013	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at MOEF. Hence NC decided to send a reminder to MOEF. The case stands deferred to 30.12.2014.			

	Case No.:21/24/81-ALC2/2013	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
45	HQ File :01/81/050/00409/AM14/	RLA File :10/24/040/00043/AM14/	Lic.No/Date:1010055822 04.12.2013	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at C & PC. Hence NC decided to send a reminder to C & PC. The case stands deferred to 30.12.2014.			

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	Case No.:79/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00467/AM14/	RLA File :34/24/040/00220/AM14/	Lic.No/Date:3410038659 09.12.2013	
46	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/46 dated 27/11/2014 as under:- Quantity of import item may be allowed as applied for i.e. 16.435 MT as 1.01 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

	Case No.:28/6/81-ALC2/2014	Party Name: ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
47	HQ File :01/81/050/00182/AM15/	RLA File :07/24/040/00283/AM14/	Lic.No/Date:0710100489 12.12.2013	Defer Date:30.12.2014
	Decision: NC noted that the comments of DIPP vide U.O. No. 12/89/2014-TSW/87 dated 09.07.2014. Firm vide its E-mail dated 25/09/2014 has confirmed that the above AA is obtained for deemed export. Supplies are to mega power project. However, one place (Annexure-I) in the PAC, it is mentioned as Advance Cables Limited and in another place it is mentioned as Advance Cables Technologies Pvt. Limited. NC decided to ask the firm to clarify. The case stands deferred to 30.12.2014.			

	Case No.:27/3/81-ALC2/2014	Party Name: FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00124/AM15/	RLA File :05/23/040/00369/AM14/	Lic.No/Date:0510373564 16.12.2013	Defer Date:30.12.2014
48	**Decision :** NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

	Case No.:3/12/81-ALC2/2014	Party Name:ABB LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
49	HQ File :01/81/050/00404/AM15/	RLA File :07/21/040/00342/AM14/	Lic.No/Date:0710100658 18.12.2013	Defer Date: 30.12.2014
	Decision: NC noted that Deficiency letter was issued on 26/11/2014 to the firm. But, reply of the			

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	firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.

50	**Case No.:19/24/81-ALC2/2013**	Party Name:THERMAL SYSTEMS AND ENGINEERING	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00407/AM14/	RLA File :04/24/040/00203/AM14/	Lic.No/Date:0410153488 23.12.2013	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

51	**Case No.:18/24/81-ALC2/2013**	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00406/AM14/	RLA File :02/24/040/00125/AM14/	Lic.No/Date:0210198164 26.12.2013	Defer Date:30.12.2014
	Decision : NC noted that a letter was sent to RA, Kolkata to clarify that the item of export and import item in respect of above the AA is not matching with the application of the firm. RA, therefore again requested to send correct application to this Directorate. The case stands deferred to 30.12.2014.			

52	**Case No.:66/24/81-ALC2/2013**	Party Name:KOTSONS PVT.LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00454/AM14/	RLA File :06/24/040/00032/AM14/	Lic.No/Date:0610035619 26.12.2013	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 26/11/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

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	Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
53	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at MOEF. Hence NC decided to send a reminder to MOEF. The case stands deferred to 30.12.2014.			

	Case No.:83/24/81-ALC2/2013	Party Name:WAGO LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
54	HQ File :01/81/050/00471/AM14/	RLA File :05/24/040/00360/AM14/	Lic.No/Date:0510375074 01.01.2014	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The case stands deferred to 30.12.2014.			

	Case No.:38/3/81-ALC2/2014	Party Name:EXCEL POWER SWITCHGEAR	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00135/AM15/	RLA File :04/24/040/00216/AM14/	Lic.No/Date:0410153792 01.01.2014	Defer Date:30.12.2014
55	**Decision:** Firm vide e-mail dated 21/11/2014 has confirmed that the above AA has been obtained for physical export. Accordingly, NC decided to ratify the norms of above AA as prewritten comments of DHI vide U.O. 3(116)/Excl/curk./2014/TSW (B)/ dated 20.08.2014 as under:- "The application of the firm has been examined and it is observed that the firm has proposed to import vacuum circuit breaker as component on net to net basis. O/o DGFT may, therefore, consider the proposal as per condition of GN-4 for engineering products." RA may take suitable consequential action accordingly.			

	Case No.:22/24/81-ALC2/2013	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
56	HQ File :01/81/050/00410/AM14/	RLA File :08/24/040/00425/AM14/	Lic.No/Date:0810127694 03.01.2014	Defer Date:30.12.2014
	Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014/TSW/101 dated 09.07.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 30.12.2014.			

	Case No.:87/24/81-ALC2/2013	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
57	HQ File :01/81/050/00475/AM14/	RLA File :05/23/040/00393/AM14/	Lic.No/Date:0510375673 08.01.2014	Defer Date:30.12.2014
	Decision: NC noted that the comments of DHI vide U.O. 3(33)/2014/TSW (B)/ dated 18.07.2014 has been received. NC also decided to ask firm to send reply on Physical exports/ deemed export			

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	immediately. The case stands deferred to 30.12.2014.			

58	**Case No.:11/3/81-ALC2/2014**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00108/AM15/	RLA File :03/94/040/00526/AM14/	Lic.No/Date:0310766733 17.01.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

59	**Case No.:74/24/81-ALC2/2013**	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00462/AM14/	RLA File :07/24/040/00380/AM14/	Lic.No/Date:0710101868 03.02.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

60	**Case No.:84/24/81-ALC2/2013**	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The case stands deferred to 30.12.2014.			

61	**Case No.:85/24/81-ALC2/2013**	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The case stands deferred to 30.12.2014.			

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	Case No.:31/3/81-ALC2/2014	Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
62	HQ File :01/81/050/00128/AM15/	RLA File :04/24/040/00249/AM14/	Lic.No/Date:0410155409 20.02.2014	Defer Date:30.12.2014
	Decision: NC noted that the comments of DHI vide U.O. 30(68)/2012-ME dated 20.06.2014 has been received.NC also decided to send a letter through e-mail to furnish information on Physical Export/Deemed Export. The case stands deferred to 30.12.2014.			

	Case No.:29/6/81-ALC2/2014	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
63	HQ File :01/81/050/00183/AM15/	RLA File :07/24/040/00358/AM14/	Lic.No/Date:0710102261 20.02.2014	Defer Date:30.12.2014
	Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/111 dated 09.07.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 30.12.2014.			

	Case No.:6/3/81-ALC2/2014	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00103/AM15/	RLA File :31/83/040/00227/AM14/	Lic.No/Date:3110062872 03.03.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(113)suz./Wind/2014-TSW(B) dated 17.10.2014 as under:-

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Export Product	**Net wt./set of EP**	**Import Items**	**Quantity recommended/set of EP**
Tubular tower consisting of four sections/ set-parts of wing operated electricity generator Model-S95, 2.1 MW-STV-90 M hub height.	191984 kg.	**Prime coated HR Non alloy Steel Plate**	
		6. 20mm thick	01454 kg. 10% wastage
		7-9 12mm thick	08121kg. 5% wastage
		10-11. 13mm thick	06247kg. 5% wastage
		12-13. 14mm thick	07059kg. 5% wastage
		14-16. 15mm thick	11976kg. 5% wastage
		17-19. 16mm thick	
		20-21. 17mm thick	

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		22-23. 18mm thick	13545kg. wastage 5%
		24-25. 19mm thick	10046kg. wastage 5%
		26. 20mm thick	11132kg. wastage 3%
		27. 21mm thick	11972kg. wastage 2%
		28. 22mm thick	06301kg. wastage 2%
		29-30. 23mm thick	06616kg. wastage 2%
		31-32. 24mm thick	06932kg. wastage 2%
		33. 25mm thick	14494kg. wastage 2%
		34. 26mm thick	15124kg. wastage 2%
		35. 33mm thick	07878kg. wastage 2%
		36 39mm thick	08192kg. wastage 2%
		37. 60mm thick	10398kg. wastage 2%
			11973kg. wastage 2%
			01129kg. wastage 10%

Import otem from Sl. No. 130 to 150 are consumables and their combined CIF value may be restricted within 2% of FOB value of export.

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	Import item from Sl. No. 151 to 176 are packing materials and they may be allowed as per policy for packing material. Rest of the items are components and they may be allowed on net to net basis as per condition of GN-4 for engineering products. Firm vide its E-mail dated 13/08/2014 has confirmed that the above AA is obtained for physical export. RA may take suitable consequential action accordingly.

65	**Case No.:7/3/81-ALC2/2014**	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00104/AM15/	RLA File :02/24/040/00207/AM14/	Lic.No/Date:0210200692 03.03.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

66	**Case No.:8/3/81-ALC2/2014**	Party Name:NEOSTAR STEEL TUBES PVT.LTD.,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00105/AM15/	RLA File :04/24/040/00270/AM14/	Lic.No/Date:0410155954 06.03.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

67	**Case No.:15/3/81-ALC2/2014**	Party Name:UM CABLES LTD.,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00112/AM15/	RLA File :03/95/040/00972/AM14/	Lic.No/Date:0310773187 06.03.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(2)/2014-IPHW dated 7.10.2014 as under:- The items proposed for import are essential to assemble the export product. This department recommends ratification of norms of advance authorization as follows based on 'NIL' wastage for all other import items.			

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S.No	Import item	Import Quantity Applied for by the Party in Kg.	Import Quantity Recommended in Kg.
1.	Copper in form of C.C Roads	203763.350	202388.4
2.	HDPE Compound	47390.100	47390.1
3.	Aluminium Foil Coated with Co Polymers	28790.910	28790.91
4.	LLDPE Compound	62375.070	62374.98

RA may take suitable consequential action accordingly.

68	**Case No.:22/6/81-ALC2/2014**	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00176/AM15/	RLA File :07/24/040/00438/AM14/	Lic.No/Date:0710102673 06.03.2014	

Decision: Firm has confirmed that the above AA has been obtained for deemed export and supply is to 100% EOU. Accordingly, NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/113/2014-TSW/90 dated 24/09/2014 as under:-

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1. Specific list of export items (Sheet metal Components) may be specified as per enclosed Annexure.
2. Words "of relevant thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 226.304 MT as 1.28 Kg./Kg. content in the export products after taking 1/3rd recovery from scrap.
3. Net weight of import item at Sl. No. 2 may be specified as 12820 Kgs.
4. Quantity of import item at Sl. No. 2 may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

69	**Case No.:16/3/81-ALC2/2014**	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00113/AM15/	RLA File :31/83/040/00167/AM14/	Lic.No/Date:3110063001 07.03.2014	Defer Date:30.12.2014

Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.

70	**Case No.:14/3/81-ALC2/2014**	Party Name: TEMPEL PRECISION METAL	Meet No/Date:12/81-ALC2/2014	**Status: Deferred**

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		PRODUCTS INDIA PVT. LTD.,	12.11.2014	
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. The case stands deferred to 30.12.2014.			

71	**Case No.:9/3/81-ALC2/2014**	Party Name: SIEMENS LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00106/AM15/	RLA File :03/95/040/01013/AM14/	Lic.No/Date:0310774805 18.03.2014	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI, Firm vide letter dated 21.10.2014 informed that the above AA has been obtained for Physical Exports. The case stands deferred to 30.12.2014.			

72	**Case No.:20/3/81-ALC2/2014**	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00117/AM15/	RLA File :03/94/040/01116/AM14/	Lic.No/Date:0310775177 20.03.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

73	**Case No.:13/3/81-ALC2/2014**	Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00110/AM15/	RLA File :04/24/040/00295/AM14/	Lic.No/Date:0410156493 24.03.2014	Defer Date:30.12.2014
	Decision: NC noted that the firm vide its e-mail dated 12/11/2014 has informed that they have surrendered the above AA. NC decided to ask RA, Chennai to confirm. The case stands deferred to 30.12.2014.			

74	**Case No.:34/3/81-ALC2/2014**	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00131/AM15/	RLA File :32/21/040/00217/AM14/	Lic.No/Date:3210074543 27.03.2014	Defer Date:30.12.2014
	Decision: NC noted that the firm has informed that they have surrendered the AA and RA, Coimbatore has asked the firm to furnish non utilization certificate from Chennai Air Customs. NC also decided to ask the firm to submit non-utilization certificate. The case stands deferred to			

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce

	30.12.2014.			

75	**Case No.:4/3/81-ALC2/2014**	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00101/AM15/	RLA File :31/83/040/00240/AM14/	Lic.No/Date:3110063310 28.03.2014	
	Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(93)/Gen./Suz. Eng./2014-TSW(B)/5 dated 17.10.2014 as under:- The application and subsequent reply submitted by the firm vide their letter dated 19.09.2014 has been examined and it is observed that export product and import items covered in the subject authorization are same as in AA No. 3110062872 dated 03.03.2014 issued to the same firm. Subject authorization may, therefore, be ratified on repeat basis. Firm vide its E-mail dated 13/08/2014 has confirmed that the above AA is obtained for physical export. RA may take suitable consequential action accordingly.			

76	**Case No.:12/3/81-ALC2/2014**	Party Name:BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00109/AM15/	RLA File :31/83/040/00241/AM14/	Lic.No/Date:3110063315 28.03.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

77	**Case No.:9/6/81-ALC2/2014**	Party Name:SHERA ENERGY PVT.LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00163/AM15/	RLA File :13/24/040/00060/AM14/	Lic.No/Date:1310046636 03.04.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 24/10/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

78	**Case No.:10/6/81-**	Party Name:DYNAMIC	Meet No/Date:12/81-	**Status:**

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	ALC2/2014	CABLES PVT. LTD.	ALC2/2014 12.11.2014	**Deferred**
	HQ File :01/81/050/00164/AM15/	RLA File :13/24/040/00059/AM14/	Lic.No/Date:1310046635 03.04.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

	Case No.:20/6/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
79	HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date:0210202660 23.04.2014	Defer Date:30.12.2014
	Decision : NC observed that case is under examination at MOEF. Hence NC decided to send a reminder to MOEF. The case stands deferred to 30.12.2014.			

	Case No.:1/6/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00155/AM15/	RLA File :02/24/040/00206/AM14/	Lic.No/Date:0210202770 25.04.2014	Defer Date:30.12.2014
80	**Decision:** NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/139 dated 09.07.2014 has been received. The firm has informed vide their E-mail dated 17.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The case stands deferred to 30.12.2014.			

	Case No.:32/6/81-ALC2/2014	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
81	HQ File :01/81/050/00186/AM15/	RLA File :04/24/040/00010/AM15/	Lic.No/Date:0410157506 30.04.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 24/10/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In			

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	case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.

82	**Case No.:5/6/81-ALC2/2014**	Party Name:ALSTONE INTERNATIONAL	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00159/AM15/	RLA File :05/23/040/00021/AM15/	Lic.No/Date:0510385548 02.05.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 21/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

83	**Case No.:14/6/81-ALC2/2014**	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00168/AM15/	RLA File :05/23/040/00311/AM12/	Lic.No/Date:0510385709 05.05.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

84	**Case No.:15/6/81-ALC2/2014**	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00169/AM15/	RLA File :05/23/040/00445/AM13/	Lic.No/Date:0510385708 05.05.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

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85	**Case No.:2/6/81-ALC2/2014**	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00156/AM15/	RLA File :05/23/040/00038/AM15/	Lic.No/Date:0510385804 06.05.2014	Defer Date:30.12.2014
	Decision: NC noted that the comments of DHI vide U.O. 3(67)/2013/TSW(B) dated 14.07.2014 has been received. NC also decided to ask firm to furnish information on Physical Export/Deemed Export immediately. The case stands deferred to 30.12.2014.			

86	**Case No.:3/6/81-ALC2/2014**	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00157/AM15/	RLA File :05/23/040/00005/AM15/	Lic.No/Date:0510386027 08.05.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

87	**Case No.:4/6/81-ALC2/2014**	Party Name:AVON TUBETECH PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00158/AM15/	RLA File :05/23/040/00051/AM15/	Lic.No/Date:0510386029 08.05.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

88	**Case No.:16/6/81-ALC2/2014**	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. A reminder has also sent to the firm on 24/10/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. . However, The			

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	Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.

89	**Case No.:33/6/81-ALC2/2014**	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00187/AM15/	RLA File :04/24/040/00020/AM15/	Lic.No/Date:0410157763 08.05.2014	Defer Date:30.12.2014
	Decision: NC noted that Deficiency letter was issued on 24/10/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

90	**Case No.:12/6/81-ALC2/2014**	Party Name:KUMAR INDUSTRIES	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00166/AM15/	RLA File :05/23/040/00061/AM15/	Lic.No/Date:0510386576 15.05.2014	Defer Date:30.12.2014
	Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW /154 dated 09.07.2014 has been received. NC also decided to ask firm to furnish information on Physical Export/Deemed Export immediately. The case stands deferred to 30.12.2014.			

91	**Case No.:34/6/81-ALC2/2014**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00188/AM15/	RLA File :31/82/040/00262/AM14/	Lic.No/Date:3110063984 16.05.2014	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. The case stands deferred to 30.12.2014.			

92	**Case No.:35/6/81-ALC2/2014**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00189/AM15/	RLA File :31/82/040/00015/AM15/	Lic.No/Date:3110063985 16.05.2014	Defer Date:30.12.2014
	Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. The case stands deferred to 30.12.2014.			

93	**Case No.:6/6/81-ALC2/2014**	Party Name:SURAJ LIMITED	Meet No/Date:12/81-ALC2/2014	**Status: Deferred**

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		12.11.2014	
HQ File :01/81/050/00160/AM15/	RLA File :08/24/040/00087/AM15/	Lic.No/Date:0810131446 19.05.2014	Defer Date:30.12.2014

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/93dated 27/11/2014 as under:-

1. For the size ranges of export and import items, OD & WT of import item and export item may be same and may be clarified..
2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.

Case No.:18/6/81-ALC2/2014	Party Name: HAVELLS INDIA LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
HQ File :01/81/050/00172/AM15/	RLA File :05/23/040/00070/AM15/	Lic.No/Date:0510386989 21.05.2014	

94

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/94 dated 27 /11/2014 as under:-

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	494.5	9	3566.4	17	426.8	25	718.7
2	639.4	10	4278.7	18	496.9	26	658.4
3	689.8	11	783.9	19	586.2	27	733.4
4	843	12	1490.4	20	1022	28	800.7
5	1012.4	13	1867	21	2370.1	29	1477.9
6	1352.9	14	4074.3	22	469.9	30	516.2
7	1630.5	15	564.5	23	525.6	31	885.4
8	1943.9	16	1009.2	24	548.7		

2. Quantity of import item at Sl. No. 1 viz. Copper Rod/copper Wire Rod (EC Grade) may be allowed as applied for i.e. 26672.05 Kgs. for export products at Sl. No. 17 to 31, taking clue from Engineering Tables 4 & 5.
3. Quantity of import item at Sl. No. 2 viz. XLPE Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 21.
4. Description of import item at Sl. No. 3 may be corrected as "Poly Vinyl Chloride (PVC) Resin" and its quantity may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 31.
5. Quantity of import item No. 4 viz. Plasticizer (DOP) may be allowed as as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 31.
6. Quantity of import item No. 5 viz. Antimony Trioxide may be allowed. as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 31.

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	RA may take suitable consequential action accordingly.

95	**Case No.:36/6/81-ALC2/2014**	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00190/AM15/	RLA File :31/83/040/00031/AM15/	Lic.No/Date:3110064045 22.05.2014	
	Decision: NC decided to ratify the norms of above AA as per recommendation of DHI on 09/07/2014 under SION C-323 in NC meeting on 9.7.2014. The firm has confirmed that the above AA is obtained for Physical Export. RA may take suitable consequential action accordingly.			

96	**Case No.:37/6/81-ALC2/2014**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00191/AM15/	RLA File :31/83/040/00026/AM15/	Lic.No/Date:3110064046 22.05.2014	
	Decision: NC noted that DHI has recommended for ratification of the above AA on 09/07/2014 in NC meeting under SION C-323. Firm has confirmed that the above AA is obtained for deemed export and Supply is against invalidation letter. RA may take suitable consequential action accordingly.			

97	**Case No.:1/9/81-ALC2/2014**	Party Name:METAL CLOSURES PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00255/AM15/	RLA File :07/24/040/00060/AM15/	Lic.No/Date:0710104372 22.05.2014	
	Decision: Firm has confirmed that the above AA has been obtained for deemed export and supply is to 100% EOU. Accordingly, NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/154 dated 09/07/2014 as under:- Advance Authorization may be ratified as per SION at Sl. No. C-773 for Engineering products. RA may take suitable consequential action accordingly.			

98	**Case No.:2/9/81-ALC2/2014**	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Closed**
	HQ File :01/81/050/00256/AM15/	RLA File :07/24/040/00151/AM15/	Lic.No/Date:0710105992 22.07.2014	
	Decision: NC noted that RA, Bangalore vide letter No.07/24/40/151/AM15 dated 31.10.2014 has informed that Advance Authorization has been issued on repeat basis as per norms fixed by ALC vide meeting No.8/81 dated 02.07.2013. It was accordingly decided to close the case. RA may take suitable consequential action accordingly.			

99	**Case No.:3/9/81-ALC2/2014**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**

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HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date:30.12.2014

Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA/firm to forward hard copy of the application. RA may also confirm details whether the AA was issued on repeat basis. The case stands deferred to 30.12.2014.

	Case No.:4/12/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00405/AM15/	RLA File :02/24/040/00036/AM15/	Lic.No/Date:0210204629 25.07.2014	Defer Date: 30.12.2014
100	**Decision :** NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/100 dated 27 /11/2014 as under:- 1. Thickness of 3LPE coating. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format. 3. Detailed calculations for the quantities of import items at Sl. No. 2 to 4, supported by coating thicknesses and coating areas in the export product and wastages claimed. 4. Justification for the requirement of 4.75 mm to 10 mm thick Non Alloy Steel Coil (Import item No. 1) for the manufacture of export item. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

	Case No.:7/12/81-ALC2/2014	Party Name:RAMESH WIRE MESH INDUSTRIES	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00408/AM15/	RLA File :09/24/040/00199/AM15/	Lic.No/Date:0910060851 13.08.2014	
101	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/101 dated 27 /11/2014 as under:- 1 Net weight of export product at Sl. No. 1 may be specified as "7722 Kgs. containing 7722 Kgs. of Galvanised wire of 1.6. mm dia) ". 2 Net weight of export product at Sl. No. 2 may be specified as "9653.5 Kgs. containing 9653.5 Kgs. of Galvanised wire of 1.6. mm dia)". 3 Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 7800 Kgs. & 9750 Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively. RA may take suitable consequential action accordingly.			

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	Case No.:11/12/81-ALC2/2014	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00412/AM15/	RLA File :03/95/040/00233/AM15/	Lic.No/Date:0310788157 20.08.2014	Defer Date: 30.12.2014
102	**Decision :** NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/102 dated 27 /11/2014 as under:- 1. Breakup of 300 Meters of Casing Pipe at Sl. No. 1 of list of Export items in terms of Outer Diameter (OD) & Wall Thickness (WT) . 2. Breakup of 1800 Meters of Casing Pipe at Sl. No. 2 of list of Export items in terms of Outer Diameter (OD) & Wall Thickness (WT) . 3. Details of import item at Sl. No. 7 (Multistart Connectors) with its specific use in the export items and basis for its quantity. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

	Case No.:13/12/81-ALC2/2014	Party Name: H. K. IMPEX PVT. LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00414/AM15/	RLA File :03/94/040/00354/AM15/	Lic.No/Date:0310788542 01.09.2014	
103	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/103 dated 27/11/2014 as under:- 1. Words "containing 127273 Kgs. of Cold Rolled Stainless Steel Circles Grade 201" may be suffixed with the description of export product at Sl. No. 1. 2. Words "containing 67273 Kgs. of Cold Rolled Stainless Steel Circles Grade 410" may be suffixed with the description of export product at Sl. No. 2. 3. Word "Width" given in the description of import items at Sl. No. 1 & 2 may be amended to "Diameter". 4. Words "of relevant thickness" may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 140000 Kgs. & 74000 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively. 5. Import items at Sl. No. 3, 4 & 5 may be allowed within 2 % of FOB value of exports. RA may take suitable consequential action accordingly.			

	Case No.:9/12/81-ALC2/2014	Party Name: TRAFIGURA INDIA PVT. LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
104	HQ File :01/81/050/00410/AM15/	RLA File :03/95/040/00456/AM15/	Lic.No/Date:0310788619 02.09.2014	Defer Date: 30.12.2014
	Decision: NC observed that case is under examination at MSME. Hence NC decided to send a			

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	reminder to MSME. The case stands deferred to 30.12.2014.

105	**Case No.:6/12/81-ALC2/2014**	Party Name: RADIANT WIRING SYSTEMS PVT LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00407/AM15/	RLA File :09/24/040/00281/AM15/	Lic.No/Date:0910060913 04.09.2014	Defer Date: 30.12.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/105 dated 27 /11/2014 as under:- 1. Size of core (Wire) at Sl. No. 1 to 4 of the list of import items and material thereof. 2. Basis/detailed calculations for the quantities of import items. Justification for the wastages claimed on import items supported by the manufacturing process with wastage at each stage of manufacture. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

106	**Case No.:10/12/81-ALC2/2014**	Party Name: PRESTRESS WIRE INDUSTRIES	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Approved**
	HQ File :01/81/050/00411/AM15/	RLA File :03/95/040/00488/AM15/	Lic.No/Date:0310789102 12.09.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/106 dated 27 11/2014 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export product taking clue from SION C-1626. 2. Quantity of import item at Sl. No. 2 may be allowed upto 4 % of the net weight of steel wire rods taking clue from SION C-1626. RA may take suitable consequential action accordingly.			

107	**Case No.:14/12/81-ALC2/2014**	Party Name:AVDHOOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00415/AM15/	RLA File :31/83/040/00143/AM15/	Lic.No/Date:3110064889 17.09.2014	Defer Date: 30.12.2014
	Decision : NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The case stands deferred to 30.12.2014.			

108	**Case No.:12/12/81-**	Party Name: RAJGURU	Meet No/Date:12/81-	**Status:**

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	ALC2/2014	ENTERPRISES PVT. LTD.	ALC2/2014 12.11.2014	**Deferred**
	HQ File :01/81/050/00413/AM15/	RLA File :03/95/040/00437/AM15/	Lic.No/Date:0310789472 19.09.2014	Defer Date: 30.12.2014
	Decision : NC decided to send a letter to firm to submit the following information as per recommendation of DIPP vide representative in the meeting dated 27/11/2014 as under:- Sl.No.3, 4,5,11 &11A (Export Product Wise) of SDL. The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

109	**Case No.:5/12/81-ALC2/2014**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00406/AM15/	RLA File :04/24/040/00153/AM15/	Lic.No/Date:0410159486 25.09.2014	Defer Date: 30.12.2014
	Decision : NC decided to send a letter to firm to submit the following information as per recommendation of DIPP representative in the meeting dated 27/11/2014 as under:- Sl. No. 1,3,4,5 & 11 ((Export Product Wise) of SDL The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.			

110	**Case No.:8/12/81-ALC2/2014**	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00409/AM15/	RLA File :08/24/040/00234/AM15/	Lic.No/Date:0810133450 25.09.2014	Defer Date: 30.12.2014
	Decision: NC observed that case is under examination at MSME. Hence NC decided to send a reminder to MSME. The case stands deferred to 30.12.2014.			

111	**Case No.:1/12/81-ALC2/2014**	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00402/AM15/	RLA File :09/24/040/00383/AM15/	Lic.No/Date:0910061126 22.10.2014	Defer Date: 30.12.2014

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	Decision: NC noted that hard copy of the application of the firm has not been received. NC decided to send letter to RA. The case stands deferred to 30.12.2014.

112	**Case No.:15/12/81-ALC2/2014**	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:12/81-ALC2/2014 12.11.2014	**Status: Deferred**
	HQ File :01/81/050/00416/AM15/	RLA File :34/24/040/00191/AM15/	Lic.No/Date:3410040663 07.11.2014	Defer Date: 30.12.2014
	Decision: NC noted that hard copy of the application of the firm has not been received. NC decided to send letter to RA. The case stands deferred to 30.12.2014.			

Offline Agenda M. No. 12/81 dated 12.11.2014

Sl. No. 115

Case No. AR-	M/s. Lloyd Insulations (India) Limited
Meeting No. 12/81	F. No. 01/81/50/36/AM-10/DES-II
Dated:- 12.11.2014	Request for fixation of Norms in respect of Advance License No. 0510241176 dated 12.05.2009.

Decision: NC decided to call the representative for PH before the Chairman to resolve the issue. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 30.12.2014.

Sl. No. 116

Case No. AR- 15	M/s. Kalyani Technoforge Limited
Meeting No. 12/81	F. No. 01/81/50/399/AM13/DES-II
Dated:- 12.11.2014	Request for fixation of Norms in respect of Advance License No. 3110056380 dated 05.12.2012.

Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. The case stands deferred to 30.12.2014.

Sl. No. 117

Case No. AR- 16	M/s. Theeta Electronics Private Limited
Meeting No. 12/81	F. No. 01/81/50/1015/AM07/DES-II
Dated:- 12.11.2014	Request for fixation of Norms in respect of Advance License No. 0510200804 dated 12.03.2007.

Decision: NC noted that Deficiency letter was issued on 24.09.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. However, The Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 30.12.2014.

10/12/14

Sl. No. 118

Case No. AR-	M/s. Kalyani Technoforge Limited
Meeting No. 12/81	F. No. 01/81/50/344/AM14/DES-II
Dated:- 12.11.2014	Request for fixation of Norms in respect of Advance License No. 3110060740 dated 18.10.2013.

Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. The case stands deferred to 30.12.2014.

Sl. No. 119

Case No. AR- 19	M/s. Modine Thermal Systems Private Limited
Meeting No. 12/81	F. No. 01/81/50/317/AM14/DES-II
Dated:- 12.11.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0410150483 dated 03.10.2013.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/19-A/R dated 27 /11/2014 as under:-

1. Typographical error may be corrected and word "Alloy" may be deleted from the description of export item instead of import item as mentioned earlier.
2. Typographical error may be corrected and Words "WT: 0.4 mm" may be suffixed with the description of export item instead of import item as mentioned earlier.

RA may take suitable consequential action accordingly.

Sl. No. 120

Case No. AR- 22	M/s. Vautid-Shah Hardface Pvt. Ltd.
Meeting No. 12/81	F. No. 01/81/50/122/AM14/DES-II
Dated:- 12.11.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0310732920 dated 30.04.2013.

Decision: NC observed that case is under examination at DIPP. Hence NC decided to send a reminder to DIPP. The case stands deferred to 30.12.2014.

Sl. No. 121

Case No. AR- 23	M/s. Angelique International Limited
Meeting No. 12/81	F. No. 01/81/50/271/AM13/DES-II
Dated:- 12.11.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0510334458 dated 12.09.2012.

Decision: NC observed that case is under examination at DIPP. Hence NC decided to send a reminder to DIPP. The case stands deferred to 30.12.2014.

Sl. No. 122

Case No. AR- 24	M/s. Oil Country Tubular Limited
Meeting No. 12/81	F. No. 01/81/50/306/AM11/DES-II
Dated:- 12.11.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0910043872 dated 11.10.2010.

Decision: NC observed that case is under examination at DHI. Hence NC decided to send a reminder to DHI. The case stands deferred to 30.12.2014.

10/12/14

Sl. No. 123

Case No. AR- 25	M/s. Wieland Metals India Private Limited
Meeting No. 12/81	F.No. 01/81/50/365/AM13/DES-II 01/81/50/426/AM13/DES-II 01/81/50/462/AM13/DES-II 01/81/50/082/AM14/DES-II 01/81/50/165/AM14/DES-II 01/81/50/263/AM14/DES-II 01/81/50/248/AM14/DES-II 01/81/50/243/AM14/DES-II 01/81/50/130/AM15/DES-II
Dated:- 12.11.2014	Request of M/s. Wieland Metals India Private Limited for ratification of Norms in respect of Advance Authorization Nos. (i) 0710090999 dated 27.09.2012 (ii) 0710091865 dated 08.11.2012 (iii) 0710093248 dated 22.01.2013 (iv) 0710094520 dated 27.03.2013 (v) 0710095033 dated 26.04.2013 (vi) 0710096503 dated 08.07.2013 (vii) 0710097183 dated 30.07.2013 (viii) 0710098134 dated 06.09.2013 (ix) 0710098755 dated 03.10.2013

Decision: NC observed that case is under examination at MSME. Hence, NC decided to send a reminder to MSME. The case stands deferred to 30.12.2014.

Sl. No. 124

Case No. AR- 26	M/s. River Engineering Pvt. Ltd.
Meeting No. 12/81	F. No. 01/81/50/00001/AM14/DES-II
Dated:- 12.11.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0510350242 dated 25.03.2013.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/150/2014-TSW/26-A/R dated 27 /11/2014 as under:-

1. Quantity of import item at S.No. 1 may be allowed as 29143 Meters as 1.02 Mtrs./Mtr. content in the export product.

RA may take suitable consequential action accordingly.

10/12/14

Date:27.11.2014
Place: New Delhi

Haradhan Das
Foreign Trade Development Officer